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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT AGRICULTURAL PRODUCE MARKETS (SECOND AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 26 OF 2015.

A BILL

*further to amend the Gujarat Agricultural
Produce Markets Act, 1963.*

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

Short title and
commencement.

1. (1) This Act may be called the Gujarat Agricultural Produce Markets (Second Amendment) Act, 2015.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 31G of Guj. XX of 1964.

2. In the Gujarat Agricultural Produce Markets Act, 1963, in section 31G, in sub-section (1), for the words "not less than five markets", the words "more than one market" shall be substituted.

Guj. XX of 1964.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Agricultural Produce Markets Act, 1963 for the regulation of buying and selling of agricultural produce; and for establishment of markets for agricultural produce in the State. Section 31G of the said Act, at present requires that any person who desires to obtain a common license for the purpose of purchase of a minimum prescribed quantity of agricultural produce from not less than five markets shall have to apply to the Director. The said provisions are required to the effect that such common license will now be required where a person intends to purchase the agricultural produce from more than one market in view of the national agricultural market program of the Government of India for the purpose of establishing Unified e-Market across the State. It is, therefore, considered necessary to amend the provisions of section 31G accordingly.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated the 19th August, 2015.

BABUBHAI BOKHIRIA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 19th August, 2015.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.